

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.93/2001

(V)

New Delhi this the 5th day of October, 2001.

HON'BLE MR. SHANKER RAJU, MEMBER (JUDICIAL)

1. Raj Kumar, S/o Shri Ram Singh,
R/o Vill & P.O Kultana
(Rohtak-Haryana).
2. Balbir Singh, S/o Sh. Shanker Lal,
R/o Sonia Vihar,
Delhi-110053. -Applicants

(By Advocate Shri T.C. Aggarwal)

-Versus-

1. The Secretary,
Ministry of Information & Broadcasting,
Shastri Bhavan, New Delhi.
2. The Director General,
All India Radio,
Akashvani Bhavan,
Parliament Street,
New Delhi.
3. The Director,
External Services Division,
(All India Radio),
New Delhi.
4. The Director,
Transcription & Programme
Exchange Services,
(All India Radio),
Akashwani Bhawan,
Parliament Street,
New Delhi. -Respondents

(By Advocate Shri R.V. Sinha)

O R D E R (ORAL)

Heard the learned counsel for the parties. MA
for joining together is allowed.

2. The grievance of the applicants in this OA is
for grant of temporary status w.e.f. 1.9.93 and also
regularisation against Group 'D' vacancies. The claim of
the applicants is that they have already rendered the
requisite service for grant of temporary status much before
the Scheme of the DOPT has come into existence and as on
1.1.93 having rendered the continuous service as provided

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under the Scheme they are entitled for accord of temporary status w.e.f. 1.9.93. It is also stated that the respondents have issued Annexures A-1 and A-2 admitting that the applicants have completed the requisite days which entitle them for consideration for accord of temporary status. The learned counsel for the applicants states that the applicants may be accorded temporary status on the basis of the service rendered beyond 1990 and should also be considered for regularisation and as far as their claim pertaining to the requisite service rendered with the respondents prior to 1.9.93 they shall file a representation giving all the requisite details and documents and the respondents be directed to consider the same for accord of temporary status from a retrospective date.

3. The learned counsel for the respondents at the outset stated that in view of the applicants having rendered requisite service of more than 206 days they shall be considered for accord of temporary status and further regularisation in accordance with the DOPT Scheme of 1993. As regards the previous claim, it is stated that in case they make a representation with documents the same would be verified and necessary orders would be passed to that effect.

4. Having regard to the rival contentions of the parties and Annexures A-1 and A-2 the respondents are directed to consider according temporary status to the applicants on the basis of their being rendered requisite service of 206 days and further regularisation against Group 'D' posts in accordance with rules and instructions on the subject. The respondents shall also consider the

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representation to be made by the applicants, staking their claim for accord of temporary status as well as regularisation from 1.9.93 on the basis of documents to be furnished to them by the respondents and to pass a detailed and speaking order, within three months from the date of receipt of a copy of the representation. With this, the OA is disposed of, at the admission stage itself. No costs.

S. Raju

(Shanker Raju)
Member (PJ)

'San.'